

National Company Law Tribunal

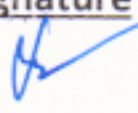

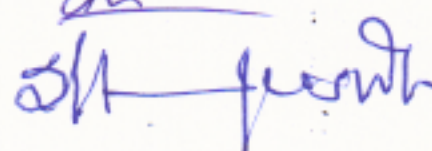
Allahabad Bench

CP NO. 88/ND/2013

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY: Sudhir Mahajan Vs. B. D. Mahajan

SECTION OF THE COMPANIES ACT/1-B CODE: 397/398

Sl. NO.	Name	Designation	Representation	Signature
1.	SAURABH SRIVASTAVA	Adv.	Respondent <sup>2</sup>	
2.	Zain Abbas	Adv	Pet	
3.	Shashank Jaiswal	Adv	Pet	

CP No.88/ND/2013

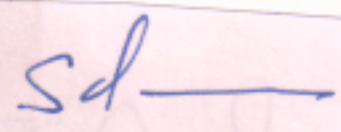
Sh. S.D. Sudhi Advocate for respondents in CP No.88/ND/2013. Sh. Saurabh Srivastava, Advocate for the petitioner in CP No.88/ND/2013. The attention of learned counsel both the parties is invited to the previous proceedings dated 10.11.2017 seeking for some clarification which this Court felt necessary for disposal CA No.13A/2017.

Advocate Sh. Saurabh Srivastava for the respondent in CP No.64/ND/2013. He files an additional affidavit enclosing a copy of some the relevant agreement, equally. Sh. S.D. Sudhi, learned counsel for the respondent would submit that he has already provided necessary clarification, but he would like to reserve his right to response to the additional affidavits and agreement as filed by the petitioner. However, he also makes such a request further that this Court should not withhold for pronouncement of the order in the application as argument thereon have already been heard.

Keeping in view of these circumstances, one more opportunity is granted to the respondent to submit clarification in writing, if any, within a week. Both the cases fixed for hearing/order in the pending CA No.13A/2017.

The matter to be listed on 21<sup>st</sup> December, 2017.

Dated:07.12.2017

  
H.P. Chaturvedi, Member (Judicial)

Typed by:  
Md. Zaid  
(Stenographer)